

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 1

CP (IB) No. 115/Chd/Hry/2024

IN THE MATTER OF:

Blue Star Ltd

...Petitioner/ Operational Creditor

Vs.

CCTEB India Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 15.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Reshabh Bajaj, Advocate

ORDER

The present petition has been filed under Section 9 of the Code seeking initiation of CIRP against the respondent/ corporate debtor.

Heard. Issue notice of this petition to the respondents within two weeks. The petitioner shall collect the notice from the Registry and send the same immediately to the respondents at its registered address by speed post along with copy of the petition and the entire paper book with a copy of this order as well as at the email address of the respondents.

In case, the service of speed post on the respondents is not effected, then the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide

circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable within two weeks.

Reply, if any, be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed one week thereafter, with a copy in advance to the counsel opposite. List on 24.07.2024.

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(L. N. GUPTA)
MEMBER (T)

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(HARNAM SINGH THAKUR)
MEMBER (J)

SM